

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3
IA-2006/ND/2021
(IB)-394/ND/2019

IN THE MATTER OF:

Fine Group Corporation Ltd. ...

Applicant

Vs.

Lemon Electronics Ltd. ...

Respondent

Order under Section 9 of IBC.

Order delivered on 28.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Prasouk Jain, Ms. Kshirja Agarwal, Advs.

For the RP

: Mr. Abhishek Anand, Mr. Pathik Choudhury, Advs.

ORDER

IA-2006/ND/2021

Application filed by the applicant in IA No. 1168/2021 who was the creditor of the Corporate Debtor. Learned Counsel states that this is an application for withdrawal of IA No. 1168/ND/2021. Learned Counsel states that the present applicant being one of the financial creditors does not wish to pursue IA No. 1168/ND/2021, in view of the payment made. Learned Counsel for the Resolution Professional states that an application for Resolution Plan approval is already pending and order is reserved but the present applicant's claim is settled by co-borrower.

In view of the same, we allow the application thereby IA No. 1168/ND/2021 stands withdrawn and disposed of.

Sd/-

NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

